

Annexure-III

Name of the corporate debtor: JSM Devcons India Private Limited

CIN : U45200MP2011PTC025730

Date of commencement of CIRP 12-04-2019

List of creditors as on: 25-07-2024 (Version 5)List of Unsecured financial creditors (other than financial creditors belonging to any class of creditors)
(Amount in INR)

Sl. No.	Name of creditor	Details of claim received	Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Amount claimed	Amount of claim Provisional admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of Voting share in CoC					
1	Anzalp Herbal Product Pvt Ltd	2,64,90,390	2,64,90,390	Financial claim	No	No	No	4.36%	NIL	NIL	NIL	0	
2	Kohinoor Elastics Pvt. Ltd	3,55,54,212	3,55,54,212	Financial claim	No	No	No	5.85%	NIL	NIL	NIL	0	
3	Sasumorov Enterprises Pvt Ltd	77,39,029	77,39,029	Financial claim	No	No	No	1.27%	NIL	NIL	NIL	0	
4	Jagran Commodore Private Ltd	39,30,300	39,30,300	Financial claim	No	No	No	0.65%	NIL	NIL	NIL	0	
5	Santushti Mercantile Private Limited	4,59,14,470	4,59,14,470	Financial claim	No	No	No	7.56%	NIL	NIL	NIL	0	
6	Omkar Tradexim Private Limited	1,57,83,865	1,57,83,865	Financial claim	No	No	No	2.60%	NIL	NIL	NIL	0	
7	Vrr Financial Services Private Limited	2,44,47,660	2,44,47,660	Financial claim	No	No	No	4.03%	NIL	NIL	NIL	0	
8	Mercedes-Benz Financial Service India Pvt Ltd	65,45,572	65,45,572	Financial claim	No	No	No	1.08%	NIL	NIL	NIL	0	
9	Ziyauddin Chauthani	31,00,000	31,00,000	Financial claim	No	No	No	0.51%	NIL	NIL	NIL	0	
10	Excellent Infra Build Pvt Ltd	2,15,71,646	2,15,71,646	Financial claim	No	No	No	3.55%	NIL	NIL	NIL	0	
11	Roshan Jesani	55,00,000	55,00,000	Financial claim	No	No	No	0.91%	NIL	NIL	NIL	0	
12	Amyr Pirani	5500000	5500000	Financial claim	No	No	No	0.91%	NIL	NIL	NIL	0	
	TOTAL	20,20,77,144	20,20,77,144	Financial claim				33.28%				0	

*Note - The best estimate of the amount of the claims have been made based on the available information. As per Regulation 14 of the IBBI (CIRP) Regulations 2016, the RP shall revise the amount of claims admitted, including the estimates, as soon as may be practicable, when he receives additional information warranting such revision.